

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

1. CP/37(MB)2021

IN THE MATTER OF

Arti Leather & Accessories Pvt Ltd
Vs
ROC, Mumbai

... Petitioner

... Respondent

U/s 252(1) of the Companies Act, 2013

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rita Yadav (VC)

For the Respondent:

ORDER

The matter is kept for clarification. The Counsel for the Petitioner contends that now the DIN No of the Directors has been activated and she prays for time to place on record the said fact in the form of an affidavit. In view of the request made, the matter stands de-reserved. To be placed for hearing on **10.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/